

**Court-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**A.No. 184 of 2013, A.No. 185 of 2013, A.No. 305 of 2013, A.No. 264 of 2013, A.No. 17 of 2014, A.No. 18 of 2014, A.No. 33 of 2014, A.No. 328 of 2013, A.No. 263 of 2013 & A. No. 293 of 2013**

**Dated : 13<sup>th</sup> October, 2015**

**Present:      Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**A.No. 184 of 2013**

Bhaskar Shrachi Alloys Ltd. .... Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant (s) : Mr. Rajiv Yadav  
Mr. Rahul Chouhan

Counsel for the Respondent (s) : Mr. K. S. Dhingra for R.No.1  
Mr. M.G. Ramachandran  
Ms. Anushree Bardhan &  
Ms. Shubham Arya &  
Ms. Poorva Saigal for DVC

**A.No. 185 of 2013**

Bhaskar Shrachi Alloys Ltd. : .... Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Rajiv Yadav  
Mr. Rahul Chouhan

Counsel for the Respondent (s) : Mr. K. S. Dhingra for R.No.1  
Mr. M.G.Ramachandran  
Ms. Anushree Bardhan &  
Ms. Shubham Arya &  
Ms. Poorva Saigal for DVC

**A.No. 305 of 2013**

Steel Authority of India Ltd. .... Appellant(s)  
Versus  
Damodar Valley Corporation & Ors. ... Respondent(s)

Counsel for the Appellant (s) :  
Counsel for the Respondent (s) : Mr. Saurabh Mishra for  
R.No.6

**A.No. 264 of 2013**

Steel Authority of India Ltd. .... Appellant(s)  
Versus  
Damodar Valley Corporation & Ors. ... Respondent(s)

Counsel for the Appellant (s): Mr. Rajiv Shankar Dvivedi  
Mr. Lal Yash Uardham

Counsel for the Respondent (s): Mr. Saurabh Mishra for  
for R.No.6  
Ms. Anushree Bardhan &  
Ms. Shubham Arya &  
Ms. Poorva Saigal for DVC

**A. No. 17 of 2014**

Maithan Alloys Ltd. .... Appellant(s)

Versus

Central Electricity Regulatory  
Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Rajiv Yadav  
Mr. Rahul Chouhan  
Counsel for the Respondent (s): Mr. M.G. Ramachandran  
Ms. Anushree Bardhan &  
Ms. Shubham Arya &  
Ms. Poorva Saigal for DVC

**A.No.18 of 2014**

Jai Balaji Industries Ltd.  
Versus  
Central Electricity Regulatory  
Commission & Anr.

.... Appellant(s)

... Respondent(s)

Counsel for the Appellant (s):

Mr. Rajiv Yadav  
Mr. Rahul Chouhan

Counsel for the Respondent (s):

Mr. M.G. Ramachandran  
Ms. Anushree Bardhan &  
Ms. Shubham Arya &  
Ms. Poorva Saigal for DVC

**A. No. 33 of 2014**

Impex Ferro Tech Ltd.  
Versus  
Central Electricity Regulatory  
Commission & Anr.

.... Appellant(s)

... Respondent(s)

Counsel for the Appellant (s):

Mr. Rajiv Yadav  
Mr. Rahul Chouhan

Counsel for the Respondent (s):

Mr. Saurabh Mishra for R-3  
Mr. M.G. Ramachandran  
Ms. Anushree Bardhan &  
Ms. Shubham Arya &  
Ms. Poorva Saigal for DVC

**A. No. 328 of 2013**

Shyam Ferro Alloys Ltd.  
Versus  
Central Electricity Regulatory  
Commission & Anr.

.... Appellant(s)

... Respondent(s)

Counsel for the Appellant (s):

Mr. Rahul Chouhan  
Mr. Rajiv Yadav

Counsel for the Respondent (s):

Mr. K.S. Dhingra for R-1  
Mr. Saurabha Misra for R-3  
Mr. M.G. Ramachandran

Ms. Anushree Bardhan &  
Ms. Shubham Arya &  
Ms. Poorva Saigal for DVC

**A. No. 263 of 2013**

Bhaskar Sharachi Alloys Ltd.  
Versus  
Central Electricity Regulatory  
Commission & Anr.

.... Appellant(s)

... Respondent(s)

Counsel for the Appellant (s)

:

Mr. Rajiv Yadav  
Mr. Rahul Chauhan

Counsel for the Respondent (s):

Mr. K.S. Dhingra for R-1  
Mr. M.G. Ramachandran  
Ms. Anushree Bardhan &  
Ms. Shubham Arya &  
Ms. Poorva Saigal for DVC

**A. No. 293 of 2013**

Bhaskar Sharachi Alloys Ltd.  
Versus  
Central Electricity Regulatory  
Commission & Anr.

.... Appellant(s)

... Respondent(s)

Counsel for the Appellant (s):

Mr. Rajiv Yadav  
Mr. Rahul Chauhan

Counsel for the Respondent (s):

Mr. K.S. Dhingra for R-1  
Mr. M.G. Ramachandran  
Ms. Anushree Bardhan &  
Ms. Shubham Arya &  
Ms. Poorva Saigal for DVC

**ORDER**

Mr. Rajiv Yadav, learned counsel for the appellant in Appeal No. 185 of 2013 has been heard. He has finished his arguments. We may mention here that another Appeal being No. 264 of 2013 has emanated out of the same impugned order and the learned counsel for the appellant submits that in addition to the arguments advanced by the appellant in Appeal No. 185 of 2013, he wants to make some additional submissions.

Post Appeal No. 264 of 2013 for remaining arguments of the appellant and for counter arguments by the respondents on 17<sup>th</sup> & 18<sup>th</sup> December, 2015. The other connected Appeals be also posted for the said dates.

Registrar is directed not to list any other case on the said dates.

**(T. Munikrishnaiah)**  
**Technical Member**

**(Justice Surendra Kumar)**  
**Judicial Member**